



The Kerala Shops and Commercial Establishment Workers' Welfare Fund (
Amendment) Act, 2008

Act 5 of 2009

Keyword(s):

Shops, Commercial Establishment, Labour

Amendments appended: 6 of 2017, 30 of 2021

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

ACT NO. 5 OF 2009

**THE KERALA SHOPS AND COMMERCIAL ESTABLISHMENTS WORKERS'
WELFARE FUND (AMENDMENT) ACT, 2008**

*AN
ACT*

to amend the Kerala shops and Commercial Establishments Workers' Welfare Fund Act, 2006.

Preamble .- WHEREAS, it is expedient to amend the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 for the purposes hereinafter appearing;

BE it enacted in the Fifty-ninth Year of the Republic of India as follows:-

1 Short title and commencement - (1) This Act may be called the Kerala Shops and Commercial Establishment Workers' Welfare Fund (Amendment) Act, 2008.

(2) It shall be deemed to have come into force on the 10th day of June, 2008.

2. Amendment of section 2- In the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 (24 of 2006) (hereinafter referred to as the principal Act), for the proviso to clause (g) of section 2, the following proviso shall be substituted, namely :-

'Provided that the workers employed in the establishments where the Factories Act, 1948 or the Plantation Labour Act, 1951 are applicable shall not include under the purview of this Act.'

3. Amendment of section 3 - After clause (e) of sub-section (4) of section 3 of the principal Act, the following clause shall be inserted, namely :-

"(f) for the refund of the amount of contribution remitted by the members who are unable to work, for a period of more than two years due to permanent physical infirmity or had completed the age of sixty years."

4. Insertion of new section '3A' - After section 3 of the principal Act the following section shall be inserted, namely :-

"3A. *A worker who is a member of the Kerala Labour Welfare Fund and coming under the purview of the Kerala Shops and Commercial Establishments Act be a member of the Fund.* -(1) Notwithstanding anything contained in the Kerala Labour Welfare Fund Act, 1975 (11 of 1977), a worker who is a member of the Kerala Labour Welfare Fund and coming under the purview of the Kerala Shops and Commercial

Establishments Act, 1960 (34 of 1960) shall be a worker coming under the purview of this Act and shall have to become member of the Welfare Fund constituted under this Act.

(2) A worker who became member under sub-section (1) shall cease to be a member of the Labour Welfare Fund under the Kerala Labour Welfare Fund Act, 1975."

5. *Repeal and Saving.*- (1) The Kerala Shops and Commercial Establishments Workers' Welfare Fund (Amendment) Ordinance, 2008 (27 of 2008), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

[Translation in English of “2017-ലെ കേരള ഷോപ്പ്സ് ആന്റ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ആക്റ്റ്” published under the authority of the Governor.]

ACT 6 OF 2017

THE KERALA SHOPS AND COMMERCIAL ESTABLISHMENTS WORKERS' WELFARE FUND (AMENDMENT) ACT, 2017

An Act, further to amend the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006, for the purposes hereinafter appearing;

BE it enacted in the Sixty-eighth year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Shops and Commercial Establishments Workers' Welfare Fund (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 15th day of March, 2007.

2. *Amendment of section 3.*—In the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 (24 of 2006), in sub-section (4) of section 3, after clause (f), the following clauses shall be inserted, namely:—

“(g) for payment of the amount remitted as employees contribution by a member who has made contribution to the Fund continuously at least for a period of two years, in the event of getting employment in Government or semi-Government Institutions, if such member has not availed any benefits from the Fund;

(h) for payment of the amount remitted as contribution to the Fund to the dependants of a member who is not eligible for financial assistance on death.”.



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 10
Vol. X

തിരുവനന്തപുരം,
തിങ്കൾ
Thiruvananthapuram,
Monday

2021 നവംബർ 15
15th November 2021
1197 തുലാം 30
30th Thulam 1197
1943 കാർത്തികം 24
24th Karthika 1943

നമ്പർ
No. 3352

കേരള സർക്കാർ

നിയമ (നിയമ നിർമ്മാണ-സി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 22994/ലെറ്.സി2/2018/നിയമം.

തിരുവനന്തപുരം, 2021 നവംബർ 14
1197 തുലാം 29
1943 കാർത്തികം 23.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്ട് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2021 നവംബർ 13-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

വി. ഹരി നായർ,
നിയമ സെക്രട്ടറി.



2021-ലെ 30-ാം ആക്റ്റ്

2021-ലെ കേരള ഷോപ്പിംഗ് ആന്റ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ആക്റ്റ്

2006-ലെ കേരള ഷോപ്പിംഗ് ആന്റ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി ആക്റ്റ് വീണ്ടും ഭേദഗതി ചെയ്യുന്നതിനുള്ള

ഒരു

ആക്റ്റ്

പീഠിക.—2006-ലെ കേരള ഷോപ്പിംഗ് ആന്റ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി ആക്റ്റ് ഇതിനുശേഷം കാണുന്ന ആവശ്യങ്ങൾക്കായി വീണ്ടും ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപത്തിരണ്ടാം സംവത്സരത്തിൽ താഴെ പറയും പ്രകാരം നിയമമുണ്ടാക്കുന്നു:—

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.—(1) ഈ ആക്റ്റിന് 2021-ലെ കേരള ഷോപ്പിംഗ് ആന്റ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ആക്റ്റ് എന്ന് പേര് പറയാം.

(2) ഇത് 2021 ഫെബ്രുവരി 24-ാം തീയതി പ്രാബല്യത്തിൽ വന്നതായി കരുതപ്പെടേണ്ടതാണ്.

2. 4-ാം വകുപ്പിന്റെ ഭേദഗതി.—2006-ലെ കേരള ഷോപ്പിംഗ് ആന്റ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി ആക്റ്റ് (2006-ലെ 24) (ഇതിനുശേഷം പ്രധാന ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) 4-ാം വകുപ്പിന്റെ, (6)-ാം ഉപവകുപ്പിൽ, “(1) ഉം (2) ഉം” എന്ന അക്കങ്ങൾക്കും ബ്രായ്ക്കറ്റുകൾക്കും വാക്കുകൾക്കും ശേഷം “(3) ഉം” എന്ന അക്കവും ബ്രായ്ക്കറ്റുകളും വാക്കും ചേർക്കേണ്ടതാണ്.

3. റട്ടാക്കലും ഒഴിവാക്കലും.—(1) 2021-ലെ കേരള ഷോപ്പിംഗ് ആന്റ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ഓർഡിനൻസ് (2021-ലെ 121) ഇതിനാൽ റട്ടാക്കിയിരിക്കുന്നു.



(2) അങ്ങനെ റദ്ദാക്കിയിരുന്നാൽത്തന്നെയും, പ്രസ്തുത ഓർഡിനൻസ് പ്രകാരം ഭേദഗതി ചെയ്യപ്പെട്ട പ്രധാന ആക്റ്റിൻകീഴിൽ ചെയ്തതോ ചെയ്തതായി കരുതപ്പെടുന്നതോ ആയ ഏതെങ്കിലും കാര്യമോ എടുത്തതോ എടുത്തതായി കരുതപ്പെടുന്നതോ ആയ ഏതെങ്കിലും നടപടിയോ, ഈ ആക്റ്റ് പ്രകാരം ഭേദഗതി ചെയ്യപ്പെട്ട പ്രധാന ആക്റ്റിൻകീഴിൽ ചെയ്തതായോ എടുത്തതായോ കരുതപ്പെടേണ്ടതാണ്.



GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 22994/Leg. C2/2018/Law.

Dated, Thiruvananthapuram, 14th November, 2021
29th Thulam, 1197
23rd Karthika, 1943.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Shops and Commercial Establishments Workers' Welfare Fund (Amendment) Act, 2021 (30 of 2021).

By order of the Governor,

V. HARI NAIR,
Law Secretary.



[Translation in English of “2021-ലെ കേരള ഷോപ്പ്സ് ആൻഡ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ആക്റ്റ്” published under the authority of the Governor.]

ACT 30 OF 2021

THE KERALA SHOPS AND COMMERCIAL ESTABLISHMENTS WORKERS' WELFARE FUND (AMENDMENT) ACT, 2021

An Act further to amend the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 (24 of 2006) for the purposes hereinafter appearing;

BE it enacted in the Seventy-second Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Shops and Commercial Establishments Workers' Welfare Fund (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 24th day of February, 2021.

2. *Amendment of section 4.*—In sub-section (6) of section 4 of the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 (24 of 2006) (hereinafter referred to as the principal Act), for the figures, brackets and word, “(1) and (2)” the figures, brackets, symbol and word “(1), (2) and (3)” shall be substituted.

3. *Repeal and saving.*—(1) The Kerala Shops and Commercial Establishments Workers' Welfare Fund (Amendment) Ordinance, 2021 (121 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

